## Central Administrative Tribunal Principal Bench, New Delhi.

CP-703/2015 In OA-1272/2013

New Delhi this the 09th day of September, 2016.

Hon'ble Sh. Shekhar Agarwal, Member (A) Hon'ble Mr. Raj Vir Sharma, Member (J)

> Rajeshwari, W/o Jawahar Singh,

R/o: House No: 1578, Sector-3,

Faridabad, Haryana,

Last employed at: GNCTD. ... Petitioner

(By Advocate: Sh. A.K. Bhagat)

## Versus

- P.K. Gupta, (Commissioner), North Delhi Municipal Corporation, 4<sup>th</sup> Floor, Civic Centre, Minto Road, Delhi.
- Punya Salila Srivastava (Secretary),
  Directorate of Education,
  Delhi Administration,
  Govt. of NCT of Delhi,
  Delhi Secretariat, Delhi

Respondents/Contemnors

(By Advocate : Sh. R.N. Singh)

## ORDER (ORAL)

## Hon'ble Sh. Shekhar Agarwal, Member (A)

This Contempt Petition has been filed alleging non-compliance of our order dated 22.07.2014, the operative part of which reads as follows:

"5. In the given circumstances, we direct respondent no. 2 to check up the status as to whether any payment is to be deducted from the applicant by way of house rent and other charges and if so, adjust the same against the retiral benefits with due intimation to the applicant along with the calculation sheet. This should be done within a period of six weeks from the date of receipt of a copy of this order. Within six weeks thereafter, the respondents no.2 shall release all retrial benefits of the

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applicant as per rules and instructions. At this stage, applicant's counsel prays for interest on the arrears of reduced pension from respondent No.1. In the given facts and circumstances, respondent no. 1 shall also ensure that the said arrears, if any, are paid to the applicant within a period of 10 weeks from the date of receipt of copy of this order. The respondents are directed to ensure strict compliance of the aforenoted directions within the stipulated time.

- 6. OA stands disposed of as per above. No costs."
- 2. In compliance thereof, the respondents have filed an affidavit on 29.08.2016. It was agreed upon by the parties that the order has been complied with. However, learned counsel for the petitioner submitted that there were certain errors in the calculation sheet and prayed for leave of this Tribunal to make a representation for the same.
- 3. Accordingly, we close this CP and notices issued to the alleged contemnors are discharged. The petitioner is permitted to make a representation regarding the error in calculation sheet.

(Raj Vir Sharma) Member (J) (Shekhar Agarwal) Member (A)

/ns/